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O.A. No. 74 of 2010

Order dated: 24.02.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. D.K.Pattnaik, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. Applicant, a Sr. D.T.I., has filed this O.A. claiming the release of breakdown allowance (overtime and diet allowances) as per his claim vide Annexure-A/8 and A/9 as per Rule 1420(2) of the Indian Railway Establishment Code, Vol.II.

3. The applicant has already made representation before Respondent No.3 vide Annexure-A/8 but no decision seems to have been taken till now on his representation. Since, there is no dispute as such discernible in this case, without going into the merits of the case, Respondent No. 3 is directed to look into the grievance of the applicant and dispose of his representation at Annexure-A/8 with a speaking order taking into account Rule-1420(2) of Indian Railways Establishment Code within a period of 60 days from the date of receipt of a copy of this order.

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4. O.A. is accordingly disposed of at the admission stage itself.

5. Send copies of this order, along with copy of the O.A., to the Respondent No.3 for compliance.


MEMBER (A)

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